

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 07 of 2021/TR

**(Appeal under Section 421 of the Companies Act, 2013, arising out of Order dated 02.09.2020
passed in Company Petition No.90/241/HDB, by the Hon'ble National Company Law Tribunal,
Hyderabad Bench**

In the matter of:

Samruddhi Investors Services Private Limited ..Appellant
Through Authorised Representative
Regd.Office at :
10th Floor, Kataria Arcade, Off SG Highway,
Post: Makarba, Ahmedabad

V.

1. 3A Capital Services LimitedRespondents
Through Authorised Representative
204, 2nd Floor, Sahyog Building
Above Central Bank of India, S.V.Road,
Kandavali West, Mumbai
Maharashtra 400 067.
2. Sanghi Spinners India Limited
Through Authorised Representative
Sanghi Nagar, Koheda Village,
Abdullapurmet Mandal, Ranga Reddy,
Telengana 500 511
3. Amit Singhi
Managing Director of Respondent No.2
8-2-686/d/1/s/2 Road No.12,
Inner Space furniture Store,
Banjara Hills, Khairatabad, Hyderabad
Telengana 500 034.
4. Swati SinghiRespondents
Managing Director of Respondent No.2
4-3-352, Bank Street, Putli Bowli, Hyderabad,
Telengana 500 095.

5. Anjana Singhi
Director of Respondent No.2
4-3-352, Bank Street, Putli Bowli, Hyderabad,
Telengana 500 095.
6. Sangana Veera Raghava Reddy
Director of Respondent No.2
7-1-395/44 45F-601, B.K.Guda,
S.R.Nagar, Hyderabad,
Telengana 500 016.
7. Salalith Tottempudi
Director of Respondent No.2
Flat No.205, Hanging Gardens,
Road No.10, Near Bombay Stores,
Banjara Hills, Hyderabad,
Telengana 500 034.
8. Kodhaty Chandrasekhar Rao
Director of Respondent No.2
P.No.5, Manasanagar Colony, Near Uppal Lake
Peerzadiguda, Gram Panchayat Road,
Ranga Reddy, Hyderabad,
Telengana 500 038.
9. Pavan Kumar Samireddipalle
Director of Respondent No.2
22-270/4, Lawyers Colony, Kattamanchi,
Chittoor, Andhra Pradesh 517 001.
10. Viqar Ahmed Shafeeq
Director of Respondent No.2
Flat No.202, Plot No.14, Kalyan Hema
Road No.14, Banjara Hills, Hyderabad
Telengana 500 034.Respondents
11. Deshapaga Rajkumar
Director of Respondent No.2
18-6-579, Laldarwaza, Hyderabad,
Telengana 500 065.

12.Kavaipatti Ramasubramanyam Govindarajan
Director of Respondent No.2
SSA-4, Sanghi Nagar, Near Sanghi Temple,
Hayathnagar Mandal, Ranga Reddy, Hyderabad
Telengana 500 511

13.Katika Krishna
Director of Respondent No.2
H No.8-21, Srinagar Township Torrur,
Ranga Reddy District, Hyderabad
Telengana 501 511.

14.Venkata Ramana Rao Kovvuru
Director of Respondent No.2
Plot No.583, Vaidehi Nagar Colony,
Vanasthalipuram, Hyderabad
Telengana 500 070.

Present:

For Appellants : Mr.S.Abhishek Iyer, Advocate
Mr.Anirudh Wadhwa, Advocate

For Respondent No.1 : Mr.Manish K.Choudhary, Advocate
For Respondents No.2 to 5 : Mr.Y.Suryanarayana, Advocate

ORDER

(VIRTUAL MODE)

Mr.Manish K.Choudhary, Learned Counsel, appearing for Respondent No.1, prays for time to file 'Vakalath' to file 'Reply/Response/Counter' of Respondent No.1 and accordingly is permitted to file 'Reply/Response/Counter' of Respondent No.1 by 15.4.2021.

2. In respect of Respondents No.2 to 5, Mr.Suryanarayanan, Learned Counsel informs this 'Tribunal' that there is no counter of Respondents No.2 to 5, but he prays for time to file 'Memo' for the reason that Respondents No.2 to 5 will be adopting the arguments of the Appellant's side. Hence for filing of 'Memo' to that effect for Respondents No.2 to 5, the Learned Counsel Mr,Suryanarayanan, time is granted till 15.4.2021.
3. In so far as Respondents No.6, 10 and 13, notices were delivered on 24.2.2021, but today, there is no appearance on their side through 'Virtual mode' and the same is hereby recorded.
4. Likewise, notices to Respondents No.11 and 12 were delivered on 26.2.2021, but today, there is no representation on their side through 'Virtual mode' and the same is recorded.
5. In respect of Respondents No.7, 14, 8, notices were returned with a postal endorsement that 'addressee left'. Therefore, notice is ordered to the proper/correct address of Respondents No.7, 14 and 8 and necessary steps are to be taken by the Learned Counsel for the Appellant within 3 days from today.
6. As regards, the notice sent to Respondent No.9, the same got returned with a postal remark 'no intimation'. Hence for Respondent No.9 also, the Learned Counsel for the Appellant is directed to take fresh notice to the proper/correct address returnable by 15.4.2021.
7. The 'Office of the Registry' is directed to List the matter on 15.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Technical)

17.03.2021
HR